

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-108/2011(Pt.)/ 9101 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Kohima Bench, Kohima.

Dated Guwahati, 7th September, 2024.

Sub:- **Earned leave.**

Ref:- Your note dated 03.09.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Duvelu Vero, Principal District & Sessions Judge, Kohima has been granted **earned leave of 30 (thirty days) w.e.f. 09.09.2024 to 08.10.2024** subject to submission of her Leave Admissibility Report at the Kohima Permanent Bench. She is to hand over charge to the Principal Judge, Family Court, Kohima.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-108/2011(Pt.)/ 9102 - 9104 /A, dtd. , 07-09-2024
Copy to:

1. Smti. Duvelu Vero, Principal District & Sessions Judge, Kohima.
2. Smti. Mezivolu T.Therieh, Principal Judge, Family Court, Kohima.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

